

S.R. is being done without its connected file.

List of accused on separate sheet

Filing no. 8180/2020(Cr. M.P.)

Anand Kumar Gupta @ Bablu

Versus

The State of Jharkhand.

Advocate for Petitioner

Mr. Rahul Dev

- | | | |
|----|---|--|
| 1. | | S.J. / D.B. S.J. |
| 2. | | In time ✓ |
| | Limitation expired on | _____ |
| 3. | | Court Fee Paid |
| 4. | | Authentication fee due on the copy
Paid |
| | Trial Court Judgement Rs. | X |
| | Appellate Court Judgement Rs. | X |
| 5. | | (a) Copy of trial court judgement ✓ |
| | (b) Copy of appellate court judgement | X |
| | (c) Second Copy of Petition | X |
| | (d) Receipt showing service on A.G. | ✓ |
| | (e) Vak properly stamped }
Executed and accepted } | ✓ |
| 6. | | (a) Cause title ✓ |
| | (b) Provision of law | ✓ |
| 7. | | Intimation regarding surrender of
X |
| | Petitioner(s) | |
| 8. | | Particu |
| | lars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | With A.B.A.-7153/2019
Hon'ble Mr. Justice Anil Kumar
Choudhary |
| | | Stated |
| 9. | | Other defects |
| | (i) | Annex.- 2 may be stated at heading |
| | part of page no.-14. | |